GOVERNMENT OF INDIA YOUTH AFFAIRS AND SPORTS LOK SABHA

UNSTARRED QUESTION NO:803
ANSWERED ON:27.11.2012
DIVERSION OF SPORTS FUNDS
Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the funds allocated to various States during the years 2008-09, 2009-10, 2010-11 and 2011-12 for creation of sports infrastructures and sports activities are diverted by the States for other activities;
- (b) if so, the details thereof;
- (c) the names of the States which diverted the funds during the aforesaid period;
- (d) the names of the States which have not submitted utilization certificates for the funds allocated in the previous year along with the action taken/being taken by the Union Government against these States; and
- (e) the steps taken by the Union Government to ensure that the funds allocated for a specific purpose is not transferred/utilised for other purposes?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (SHRI JITENDRA SINGH)

- (a) No, Madam.
- (b) & (C) Does not arise.
- (d) The detailed statement showing the amount of outstanding utilization certificate in respect of grants released to States/UTs upto 31.03.2012 under Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) Scheme is at the Annexure. The concerned States/UTs have been asked to refund the grants along with interest in accordance with the provisions of GFRs (General Financial Rules).
- (e) There is a provision in all the sanctions issued under the scheme to stop any diversion of funds for other purposes.